

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No. 645/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>th</sup> December 2017, 10.30 A.M**

|                     |  |  |                        |                     |
|---------------------|--|--|------------------------|---------------------|
| Name of the Company |  | IK Agencies Pvt.Ltd.- Vs- Howrah Mills Co. Ltd |                        |                     |
| Under Section       |  | 7 IBC  |                        |                     |
| Sl. No.             | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) |  | Appearing on behalf of | Signature with date |

- 1) *Palit Paban Bishwak (Adv). For the* *Aink Chandhuri*  
 2) *Aink Chandhuri (Adv). Petitioner* *15/12/17*  
 3) *ABHISHEK BANERJEE* *For the  
Corporate  
Debtor* *15/12/17*

**ORDER**

Ld. Counsel for the financial creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the Board Resolution due to change of Advocate on Record. Prayer is allowed. Vakalatnama and Board Resolution may be filed by next working day. Reply may be filed within 7 days with a

copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 3 days with a copy in advance to the opposite party.

List it on 08/01/2018 for admission.

Sd

(Jinan K.R.)  
Member (J)

Sd

(V.P.Singh)  
Member (J)